SHRI MAHESWAR NAIK: May I know to what extent this will be a labour-saving device?

DR. MONO MOHAN DAS: advantages of these machines are two: one is the manufacture of superior types of bricks to those prepared by hand-moulding; second is the increased production per man hour.

*307 and *308. [For answers, vide cols. 2030—2034.]

DELHI MUNICIPAL COMMITTEE

- ♦309. SHRI MAHABIR PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) when the term of the present Delhi Municipal Committee will expire;
- (b) will the Delhi Municipal Corporation be set up before expiration of the term of the present Delhi Municipal Committee; and
- (c) if the answer to part (b) above be in the negative, what arrangements Government propose to make during the intervening period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The present term of the Delhi Municipal Committee expires on November 25, 1957;

- (b) No; it will not be possible to set up the Delhi Municipal Corporation before that date.
 - (c) The matter is under consideration.

SHRIMATI YASHODA REDDY: May I know whether New Delhi will be included in this newly formed Delhi Corporation?

SHRI B. N. DATAR: All these questions will be clear when the Bill is Introduced in Parliament

SHRI MAHESWAR NAIK: May I know when the Corporation is going to be set up and when legislation for this is coming before the House?

SHRI B. N. DAT AR: It is our desire to introduce the Bill during this session; if that were not possible, we want to have it passed during the next and thereafter the Delhi Municipal Corporation, after preliminaries, would come into being.

SHRI MAHABIR PRASAD: Is the Government considering the question of extending the term of the Delhi Municipal Committee?

SHRI B. N. DATAR: There is still time. We shall consider that.

SHRI M. VALIULLA: Have representations been received on the subject?

SHRI B. N. DATAR: There are various suggestions which have been made.

LAW COMMISSION

- *310. Dr. Shrimati SEETA PAR-MANAND: Will the Minister of LAW be pleased to state:
- (a) when the Law Commission is expected to submit its report;
- (b) whether any representation for including a woman on the Commission was made to Government: and
- (c) if so, what was the reason for not appointing a woman on the Commission?

THE MINISTER .OF LAW (SHRI A. K. SEN): (a) The Law Commission expects to submit its report on the reform of judicial administration by the end of this year.

- (b) No.
- (c) Does not arise.

DR. SHRIMATI SEETA PARMANAND: Is it not a fact that the All India Women's Conference made a